

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Date of Hearing: 27.9.2019**

**Petition No. 153/MP/2018**

Subject : Petition under Section 79 to adjudicate upon dispute between the Petitioner and the Respondent, Electricity Department of Dadra and Nagar Haveli as per the Bulk Power Agreement dated 6.9.2011.

Petitioner : Maharashtra State Electricity Transmission Company Ltd.

Respondent : Electricity Department of Dadra and Nagar Haveli

**Petition No. 154/MP/2018**

Subject : Petition under Section 79 to adjudicate upon dispute between the Petitioner and the Respondent, State of Goa as per the Bulk Power Agreement dated 21.11.2011.

Petitioner : Maharashtra State Electricity Transmission Company Ltd.

Respondent : State of Goa

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Sudhanshu S. Choudhari, Advocate, MSETCL  
Shri Yogesh S.Kolte, Advocate, MSETCL  
Shri M.G Ramachandran, Senior Advocate, RGPPL  
Ms. Poorva Saigal, Advocate, RGPPL  
Shri Anand K. Ganesan, Advocate, DNH Power  
Ms. Swapna Seshadri, Advocate, DNH Power  
Shri Ashwin Ramanathan, Advocate, DNH Power

**Record of Proceedings**

Learned counsel for the Petitioner, Maharashtra State Electricity Transmission Company Ltd. requested for time to file rejoinder to the replies filed by the Respondents. Request was allowed by the Commission.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file its rejoinder, by 11.10.2019. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account

3. The Petitions shall be listed for hearing on admissibility in due course for which separate notice will be issued to the parties.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Law)**